

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION (E.A) NO. 35 OF 2025
IN
ORIGINAL APPLICATION (O.A) NO. 735 OF 2024

IN THE MATTER OF:

Rajaram

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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Applicant

Date: 10th NOVEMBER 2025

Through counsel

Place: NEW DELHI

Tarun Cummra

ADVOCATE

Enrolment No. D/13653/2022

C 143, Lajpat Nagar- II

New Delhi-110024

Mobile No. 8287474556

E-mail: cummra3@gmail.com

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OBJECTIONS ON BEHALF OF THE APPLICANT

(To the Reply filed by Respondent No. 2 – Haryana State Pollution Control Board, dated 26.08.2025)

Most Respectfully Showeth:

1. Preliminary Submission: The Applicant, through the undersigned counsel, submits the following objections to the Reply dated 26.08.2025 filed by Respondent No. 2 (Haryana State Pollution Control Board, hereinafter “HSPCB”). At the outset, it is submitted that the said Reply is unsatisfactory, evasive, and does not demonstrate genuine compliance with the Hon’ble Tribunal’s order dated 05.07.2024 in O.A. No. 735/2024. Despite clear directions by this Hon’ble Tribunal and the lapse of over one year, the fundamental grievance – the egregious pollution caused by fly ash mismanagement at the Rajiv Gandhi Thermal Power Plant, Khedar (hereinafter “RGTPP” or “the Plant”) – remains unaddressed. The Applicant continues to suffer severe environmental and health hardships due to the ongoing fly ash leakage and pollution, as evidenced by recent photographs and video footage annexed herewith. These Objections, therefore, seek to bring on record the continued non-compliance and ground realities, and to refute the contentions raised by the Respondents, especially HSPCB,

which appear more intent on avoiding responsibility than on protecting the environment and public health.

2. Background and Chronology: For a proper appreciation of the Applicant's objections, a brief recital of facts and orders is necessary:

a. Original Grievance in O.A. 735/2024: The Applicant, a resident of Village Khedar, District Hisar, Haryana, had approached this Hon'ble Tribunal in 2024 highlighting severe air and water pollution caused by the poor handling of fly ash by RGTPP. It was demonstrated that fly ash from the coal-based plant was being mishandled – stored in unscientific conditions with frequent leakages, transported in uncovered trucks causing ash spillage on roads, and not subjected to proper dust suppression – resulting in fugitive emissions, contamination of nearby land and water, and grave health hazards to the local community. The Hon'ble Tribunal, after hearing the matter, passed an order on 05.07.2024 disposing of O.A. 735/2024 with specific directions. The relevant operative portion directed the Applicant to file a comprehensive complaint with the Chairman, HSPCB, along with all supporting material, and directed HSPCB to: (i) conduct an inquiry, (ii) ascertain the correct factual position, and (iii) take appropriate remedial and punitive action if any violation is found. This exercise was to be completed within three months of receipt of the complaint. The Tribunal expressly granted liberty to the Applicant to approach again with relevant material if he was not satisfied with the action taken.

b. Applicant's Compliance – Complaint to HSPCB:

In compliance with the above directions, the Applicant promptly prepared a comprehensive representation detailing all instances of violations by RGTPP, including photographic evidence and references to applicable norms. This representation was submitted to the Chairman, HSPCB on 22.11.2024 (delivery acknowledged by HSPCB on that date). The representation exhaustively documented the ongoing problems: fly ash found scattered around storage silos and hoppers due to leakage, non-functioning sprinklers and dust control systems, ash-laden trucks emitting dust clouds on village roads, instances of fly ash slurry overflow contaminating fields and

water bodies, and the resulting health issues among villagers. True copies of photographs annexed to that representation showed, inter alia, fly ash piled on public roads, blanketing nearby homes and crops, and broken ash pipelines continuously spewing ash. The Applicant also highlighted that RGTPP was flagrantly violating conditions of its Consent To Operate (CTO) and Environmental Clearance (EC), as well as Central Pollution Control Board (CPCB) guidelines on fly ash handling.

c. HSPCB's Inaction and Need for Execution: Regrettably, no substantial action was taken by HSPCB within the stipulated three months (i.e., by February 2025) or even thereafter. The Applicant waited in good faith for HSPCB to fulfill its mandate, but only perfunctory or indirect steps were taken (as detailed later) with no tangible relief on the ground. Consequently, the Applicant approached this Hon'ble Tribunal by filing the present Execution Application No. 35/2025 under Section 25 of the NGT Act, seeking enforcement of the order dated 05.07.2024. Notice was issued to the Respondents on 27.05.2025, and HSPCB as well as the Plant's authorities were directed to file their responses.

d. HSPCB's Reply dated 26.08.2025: In response, HSPCB filed the impugned Reply (through the Regional Officer, Hisar) on 26.08.2025. In essence, HSPCB's position is that it has "taken sincere steps" to comply, and that the environmental issues at RGTPP are under consideration in a separate proceeding (Original Application *Renu Rani vs State of Haryana & Ors.*).

e. Subsequent Proceedings: On the last date of hearing (28.08.2025), this Hon'ble Tribunal noted that HSPCB (Respondent No.2) and the Plant authorities (Respondents No.3 and 4) had filed their compliance reports, and granted four weeks' time to the Applicant to examine those reports and file a response/objections, if required. The matter was adjourned to 21.11.2025. Hence, the Applicant submits the present objections along with additional evidence to demonstrate that even as of November 2025, the fly ash pollution at RGTPP persists unabated and the Respondents have failed to take effective remedial action.

3. Continued Violation and Current Ground Reality (November 2025): The Applicant emphatically submits that the core issue

– rampant fly ash pollution – remains unresolved to this day, causing ongoing harm to the environment and public health. Far from showing improvement, the situation on the ground has either remained stagnant or worsened in certain respects. In support, the Applicant is placing on record fresh evidence as follows:

a. **Photographic Evidence:** Annexed hereto as are true copies of photographs taken in and around RGTPP, Khedar. These photographs starkly reveal that fly ash continues to leak and spill from the Plant's ash handling system. Large swathes of grey ash can be seen blanketing the roads, nearby vegetation, and the courtyards of villagers' houses. Another image shows heaps of dry fly ash deposited along the roadside and surrounding the silo area, which the wind is blowing into a thick haze of dust. The conditions depicted are virtually identical to (if not worse than) those captured in 2024, underscoring that no effective remedial measures have been implemented by the Plant or enforced by the regulators.

b. **Video Evidence:** In addition to photographs, the Applicant is also submitting a pen-drive containing video clips (marked for identification) which vividly document the ongoing violations. These videos, recorded as recently show.

c. **No Improvement in Pollution Levels:** The air quality and general environment in and around Village Khedar continue to be adversely affected. Residents, including the Applicant, report that fine ash dust settles on every surface each day. Clothes hung out to dry turn visibly grey. Farmers find their crop leaves coated with ash, stunting growth. The village ponds and drains carry an unnatural ashen color due to seepage of ash-laden water. The groundwater, as per locals' observations, has acquired a slight turbidity and metallic taste, raising fears of heavy metal contamination from fly ash leachate. A number of villagers (especially children and the elderly) are suffering persistent respiratory ailments, skin rashes, and eye irritations that were not prevalent before the Plant began operations. These are telltale signs of continuing environmental damage, directly attributable to the Plant's failure to adhere to pollution norms. It is submitted that such unabated harm, continuing well into late 2025, constitutes a breach of the Polluter Pays Principle and the Precautionary Principle, as well as a violation of the fundamental right to a clean

environment recognized under Article 21 of the Constitution. It also reflects a failure of statutory duty on part of HSPCB, which is obligated under the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 to ensure that industrial operations do not endanger the environment or public health.

4. Non-Compliance with NGT's Order: The Applicant respectfully submits that HSPCB's reply fails to show compliance with the specific directions of the Hon'ble Tribunal's order dated 05.07.2024. The Tribunal had mandated a time-bound inquiry and action. However:

a. No Meaningful Inquiry Conducted: HSPCB has not produced any inquiry report or inspection report in this Execution Application to demonstrate that it seriously investigated the Applicant's complaint. The Reply vaguely states that the order dated 05.07.2024 was "received" along with the representation on 22.11.2024, but thereafter it immediately diverts to describing another case. HSPCB does not disclose any independent investigation or site visit it carried out specifically in response to the Applicant's representation. There is no mention of HSPCB having formed a team to inspect RGTPP after November 2024, nor any mention of sampling or monitoring data collected (such as ambient air quality, stack emissions, or soil/water testing around the Plant). The absence of such details indicates that HSPCB did not, in fact, conduct the thorough inquiry that was expected of it. This is a prima facie breach of the Tribunal's direction and amounts to contempt of the spirit, if not the letter, of the order under execution.

5. Violations of Environmental Norms by RGTPP: Having addressed the procedural aspects, the Applicant finds it necessary to recapitulate the substantive violations by RGTPP which remain unaddressed. This Hon'ble Tribunal as well as other courts have laid down various norms and guidelines for handling fly ash. RGTPP, unfortunately, is in breach of many of these, such as:

a. Air Pollution and Fugitive Emissions: Rule 3(1) of the Environment (Protection) Rules, 1986 and Schedule I standards for Thermal Power Plants mandate strict control of particulate emissions. Additionally, CPCB's "Guidelines for Loading,

Unloading and Nuisance-Free Transportation of Fly Ash” (formulated pursuant to Hon’ble Supreme Court’s directions in *Damodar Valley Corporation & Ors. vs BKB Transport (P) Ltd.*, SLP 3038/2011) specify measures to ensure fly ash does not pollute the environment during handling. Key measures include: using *telescopic chutes* or enclosed conveyor systems for loading ash into trucks; deploying *bag filters/dust collectors* at transfer points to arrest any dust; *fully covering trucks or using bulker tankers* for transport; installing *wheel-washing facilities* to prevent carryover of ash onto roads; maintaining a *speed limit (typically 40 km/h)* for ash transport vehicles; frequent *water-sprinkling or vacuum sweeping* of roads used by ash trucks; and ensuring *ash silos are equipped with functional high-level sensors, proper maintenance, and operational sprinklers around*. In the present case, none of these measures are being adequately implemented by RGTPP:

- The photographs on record show that telescopic chutes, if installed, are not being effectively used or are leaking, as one can see ash heaping around the silo base during truck loading. This violates the guideline that chutes must be properly closed/sealed to avoid fugitive dust (Guideline 7.2(a)).
- Bag filter systems meant to capture fine ash at silo vents or loading spouts appear to be either absent or clogged/non-functional, as evidenced by visible dust plumes. This indicates violation of guideline 7.2(b) requiring regular maintenance of dust control equipment.
- Transportation practices are blatantly unsafe: open dumpers and uncovered heaps of ash on trucks have been routinely observed. The ash is easily blown off the trucks throughout the transit route, depositing toxic particulate matter over a large area. This not only contravenes environmental norms but also basic road safety, as ash spillage creates slippery conditions and reduces visibility on roads (several near-miss accidents have occurred due to ash clouds engulfing vehicles).
- There is no weighbridge enforcement evident to prevent overloading of ash trucks. On the contrary, it is common to see trucks filled beyond capacity, which contributes to spillage. Overloading also likely violates the Motor Vehicles Act and the guidelines.
- The speed limit requirement is flouted – drivers often rush to complete more trips, and there is scant oversight on their driving within the village. No police or transport authority

intervention has been noticed to enforce speed or covering of these vehicles.

- The roadsides are not regularly cleaned or wetted. Residents have themselves tried to sprinkle water in front of their homes to settle the dust, an ironic and unjust burden on the victims rather than the polluter. HSPCB or the Plant management never arranged mechanical sweepers or dedicated water tankers to manage the dust along the affected routes, despite these being standard mitigation measures.
- The sprinkler systems at the Plant boundaries and ash yard were found non-operational in the investigating officer's report (Annexure A-20 to the O.A.), and they remain so. During the Applicant's recent visits, no sprinklers were seen in action around the silo or ash dyke even on dry windy days when dust dispersal is maximum.

The cumulative effect of these failures is severe deterioration of ambient air quality. Fine fly ash particles (ranging from 10 to 100 microns in diameter) are freely entering the atmosphere, and by extension, the lungs of people. Fly ash contains harmful constituents like crystalline silica, alumina, oxides of iron, calcium (lime), arsenic, lead, mercury and other heavy metals. Prolonged inhalation of such particles is known to cause silicosis, respiratory tract irritation, asthma exacerbation, bronchitis, lung cancer, and cardiovascular problems. The Applicant can personally attest that since RGTPP's operations and the attendant ash pollution, villagers have been reporting a rise in chronic coughs, breathing difficulty, and skin allergies. This clearly violates their right to breathe clean air, which the Hon'ble Supreme Court has held to be part of the fundamental right to life. RGTPP's operations, as currently carried out, fall foul of the Air Act, 1981 (which prohibits emission of air pollutants in excess of prescribed standards or in a manner causing air pollution, and casts duty on the occupier to adopt necessary control measures). It is pertinent that under the Air Act, the onus is on the industry and the pollution board to prevent such fugitive emissions, failing which the Board has powers to issue closure or corrective orders.

b. Water and Soil Pollution: Another grave concern is the contamination of water bodies and soil due to improper fly ash disposal. The Plant generates fly ash slurry and bottom ash which is often stored in ash ponds (dykes). There have been repeated

incidents of ash-pipe bursts and ash pond overflows at RGTPP. The Applicant has documented instances where a breach in the ash pipeline led to a thick slurry of ash inundating nearby agricultural fields, destroying standing crops and leaving a toxic residue that renders the soil infertile. In one incident, the slurry entered the village irrigation canal and then stagnated into a pond adjacent to houses, which has since become a cesspool of pollution. Heavy rains exacerbate the issue, causing these ash ponds to overflow into surrounding areas due to lack of adequate capacity or retaining walls. This is a direct contravention of the Plant's Environmental Clearance (EC) conditions, which invariably mandate safe disposal of fly ash, maintenance of ash pond freeboard, and prevention of any contamination of surface water or groundwater. MoEF&CC's guidelines and the Fly Ash Notification (as amended up to 2021) also require 100% utilization of fly ash in various applications (cement, bricks, reclamation, etc.) to minimize such storage. RGTPP's accumulation of ash (often exceeding its storage design capacity) and the resultant leaks show non-compliance with those mandates. The Joint Committee was tasked to verify consent and EC conditions compliance; the Applicant apprehends that conditions relating to ash management (such as providing lining for ash ponds, recycling ash water, etc.) are being violated, given the environmental damage observed.

The groundwater contamination is a serious long-term consequence. Fly ash contains soluble heavy metals like arsenic, selenium, lead, etc., which can leach into soil and aquifers. Residents using shallow hand pumps have reported that the water has a chalky taste and leaves a white residue on utensils – possible indications of ash infiltration. This could have toxicological impacts if not addressed (some heavy metals are carcinogenic or neurotoxic). Soil samples from affected fields show a visibly changed texture – a crust of ash that has hardened, preventing proper water percolation and root respiration for crops. Many farmers in Khedar have seen yields drop dramatically and some lands have been rendered uncultivable due to repeated layering of ash and subsequent erosion of topsoil fertility. This has economic repercussions, infringing upon the villagers' right to livelihood as well.

c. Non-Compliance with Consent to Operate (CTO) Conditions: The Haryana State Pollution Control Board, while granting Consent to

Operate under the Air and Water Acts, had imposed specific conditions on RGTPP to mitigate pollution. These typically include: maintaining electrostatic precipitators (ESPs) or other pollution control equipment to achieve emission norms; 100% utilization of fly ash as per Fly Ash Notification; no indiscriminate dumping of ash; regular monitoring of ambient air and effluent quality; and addressing any public complaints promptly. From the events, it is clear that RGTPP was not complying with its CTO conditions. In fact, the investigating officer's report cited in O.A. 735/2024 explicitly noted that "the unit was not complying with conditions of the CTO." That was many months ago, and compliance is still lacking. HSPCB, instead of enforcing those conditions through legal action (like suspending the Consent or initiating prosecution under Section 37 of the Air Act), appears to have allowed the Plant to operate despite the breaches. This sends a wrong message that large government-run plants (RGTPP is operated by Haryana Power Generation Corporation Ltd., a state entity) are above the law, which is contrary to the principle of accountable governance.

d. Violation of NGT/Supreme Court Directives on Thermal Plant Emissions: It is noteworthy that thermal power plants across India have been directed by both NGT and the Hon'ble Supreme Court to upgrade their pollution control measures, including installation of Flue Gas Desulphurization (FGD) systems to cut SO₂ and controls for NO_x and PM by stipulated deadlines. The Hon'ble Supreme Court (in the ongoing *M.C. Mehta vs Union of India* case concerning air pollution in Delhi-NCR) has been monitoring the compliance of about 11 coal-based power plants in the region with the revised emission norms. RGTPP, being relatively modern (commissioned ~2010) and located in Haryana, falls within the ambit of these regulatory expectations. The Supreme Court has expressed that any extension of timelines for compliance must be accompanied by interim measures to curb pollution. Yet, RGTPP's continuous dusty operations suggest it has not adequately upgraded or maintained its pollution control systems (e.g., its ESPs might not be functioning optimally, or it may not have operational FGDs for sulphur control, etc.). While those specifics pertain to stack emissions, the present issue of fly ash handling is part and parcel of overall emission control. The Hon'ble Supreme Court's stern stance underlines that public health cannot be compromised for want of industrial compliance. The Applicant invokes the same principle here: RGTPP and HSPCB have had

ample time to implement known solutions (like using closed tankers for ash, fixing leaks, vacuum cleaning systems, etc.), and their failure to do so must attract the Tribunal's strict scrutiny.

6. Impact on Local Population – A Humanitarian Crisis: The Applicant wishes to bring to the Hon'ble Tribunal's attention that beyond figures and procedural compliance, this matter is about real people's lives being upended. The village of Khedar and nearby areas have in effect become sacrifice zones where the local population bears the brunt of pollution for the power supplied elsewhere. The social fabric is fraying – many families, especially those with young children, are contemplating leaving the area to protect their health, despite having lived there for generations. Some critical aspects of the ongoing impact are:

a. Health Impacts: Cases of asthma, chronic bronchitis, and other respiratory illnesses have multiplied. Local health workers and doctors in Hisar have noted an uptick in patients from Khedar reporting breathing difficulties and lung-function impairments. There is also fear of long-term diseases: medical literature links fly ash exposure to lung cancer and silicosis due to crystalline silica content. Skin disorders, such as dermatitis and fungal infections, have become common due to contact with contaminated water and air. The mental health of residents is also affected – living under constant pollution, with the knowledge that each breath may be harmful, has led to anxiety and distress. The situation is antithetical to the constitutional promise of a life with dignity and good health.

b. Agricultural and Economic Impacts: Khedar is a agrarian community. The loss of soil fertility due to fly ash deposition (which increases soil pH and reduces essential nutrients) means farmers are unable to grow the same variety or quantity of crops as before.

c. Infrastructure Damage: Fly ash pollution has had peculiar effects on infrastructure. The continuous settling of ash on rooftops and in drainage lines has resulted in clogging of drains built by the local Panchayat, leading to water-logging during rains. The ash-water mixture is heavier than normal silt, causing drains to crack under pressure. Some houses in low-lying areas developed structural cracks after the water table rose, which villagers attribute to the accumulation of water from ash ponds seeping underground. A large pond formed by leaked ash slurry near the

residential colony (as earlier described) has water levels that threaten adjacent homes – indeed, cracks have appeared in those structures as well. Roads have become dusty and at times slippery (when ash mixes with dew or rain), contributing to accidents. The ash coating also reduces visibility on the road, akin to smog, and has caused collisions and injuries in the past. These conditions make the area hazardous to live in or even traverse, effectively violating the residents' right to safe environment and public safety.

Date: 10th NOVEMBER 2025

Place: NEW DELHI

Applicant

Through counsel



Tarun Cummra

ADVOCATE

Enrolment No. D/13653/2022

C 143, Lajpat Nagar- II

New Delhi-110024

Mobile No. 8287474556

E-mail: cummra3@gmail.com

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Rajaram	Versus	...Applicant
State of Haryana & Ors.		...Respondents

AFFIDAVIT

I, **Rajaram**, aged about 59 years, S/o Shri Neki Ram, R/o House No. 1717, Khedar (127), Hisar, Haryana – 125121, presently at New Delhi, do hereby solemnly affirm and state as under:

1. **That I am the Applicant** in the present Execution Application and fully conversant with the facts of the case and competent to swear this affidavit.
2. **That I have examined the compliance reports** dated 26.08.2025 filed by Respondent No. 2 (HSPCB) and dated 25.08.2025 filed by Respondent Nos. 3 & 4 pursuant to the order dated 28.08.2025 of this Hon'ble Tribunal.
3. **That I submit my objections** to the said compliance reports as the same are incomplete, inaccurate and do not reflect actual compliance of the directions issued by this Hon'ble Tribunal in O.A. No. 735/2024.
4. **That the compliance reports fail to address several material directions** of this Hon'ble Tribunal, and the factual position on the ground continues to remain unchanged, causing continuing environmental harm in violation of statutory provisions and Tribunal's orders.
5. **That the respondents have not taken effective or remedial action**, and the compliance reports merely contain formal statements without any substantial implementation of the Tribunal's directions.

6. **That in view of the deficiencies**, the Applicant respectfully prays that the said compliance reports may not be accepted and directions may kindly be issued for filing fresh, proper and complete compliance in accordance with the orders of this Hon'ble Tribunal.
7. **That the contents of this affidavit are true and correct** to my knowledge and belief.

**VERIFICATION**

I, Rajaram, the above-named deponent, do hereby verify that the contents of the present affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

19 NOV 2025

Verified at New Delhi on this ___ day of _____ 2025.

I Identify the deponent who has
Signed / put T.I. In my presence

Solemnly affirmed before me
Readover & Explained to the Deponent
who has signed before me.

KK Mishra
KRISHNA KUMAR MISHRA
NOTARY PUBLIC (DELHI)
GOVT. OF INDIA

19 NOV 2025

राजाराम

DEPONENT

राजाराम

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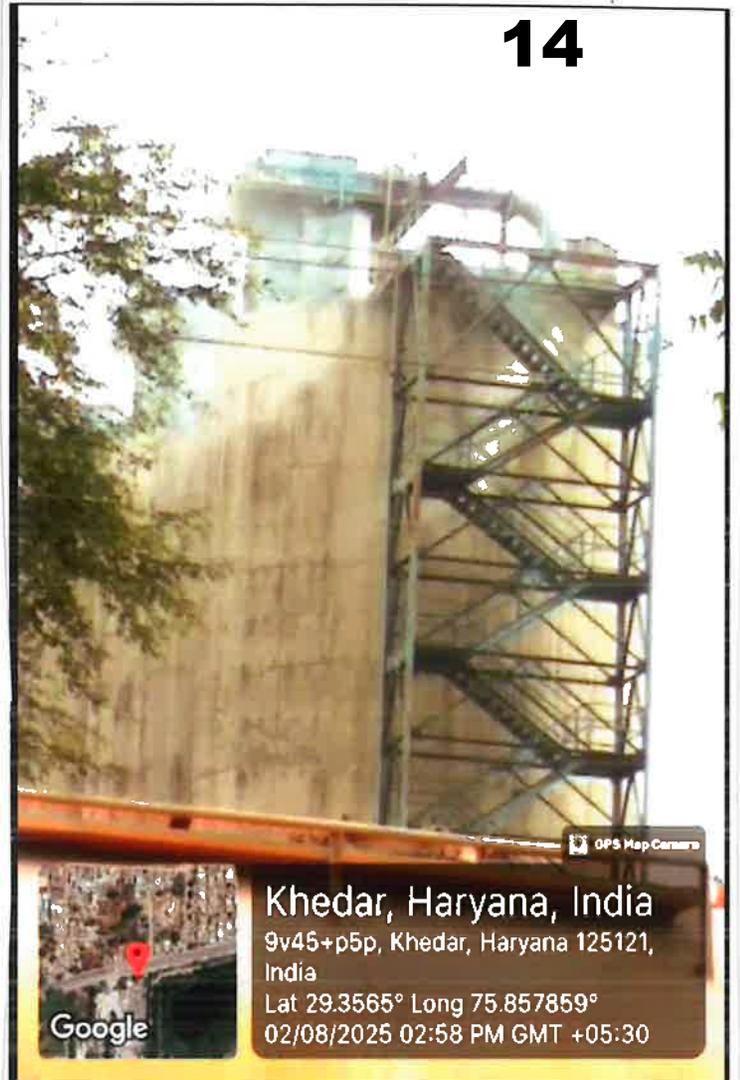


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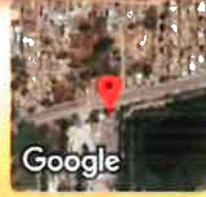


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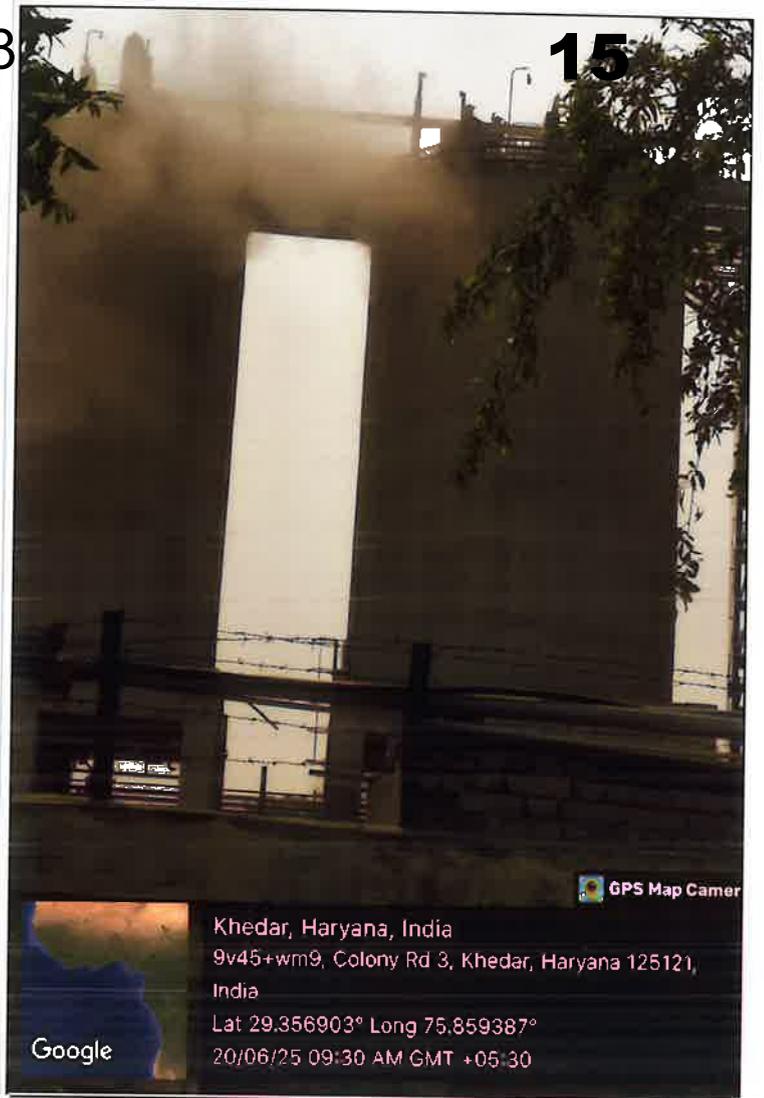
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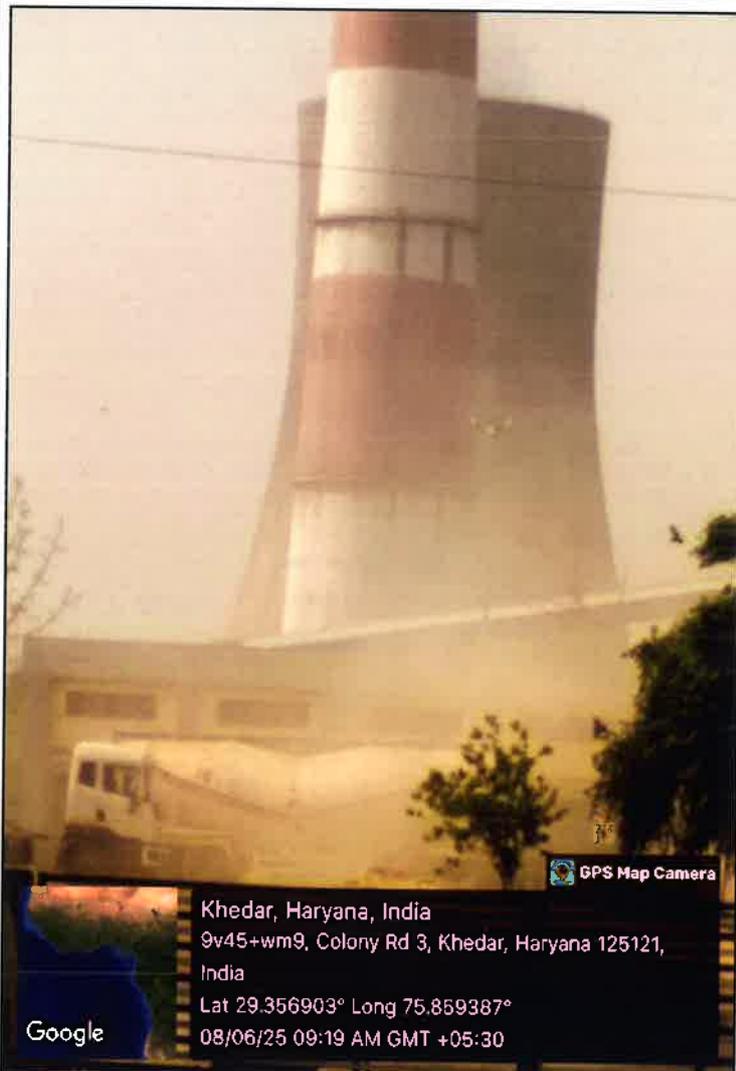




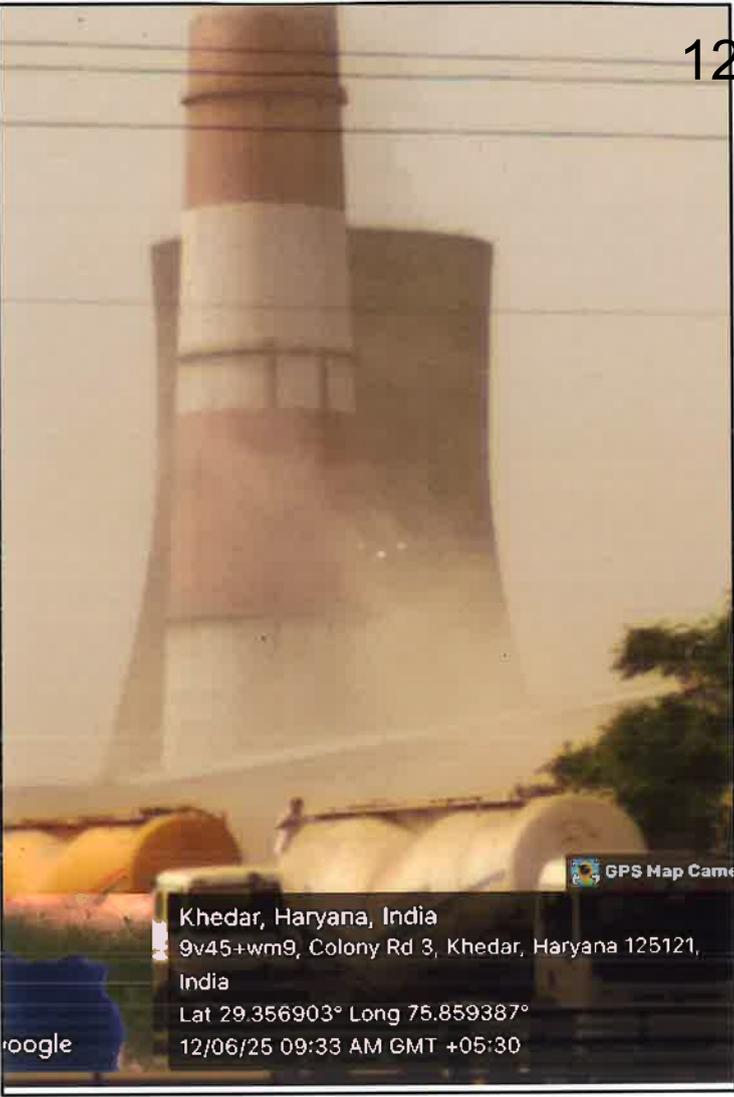
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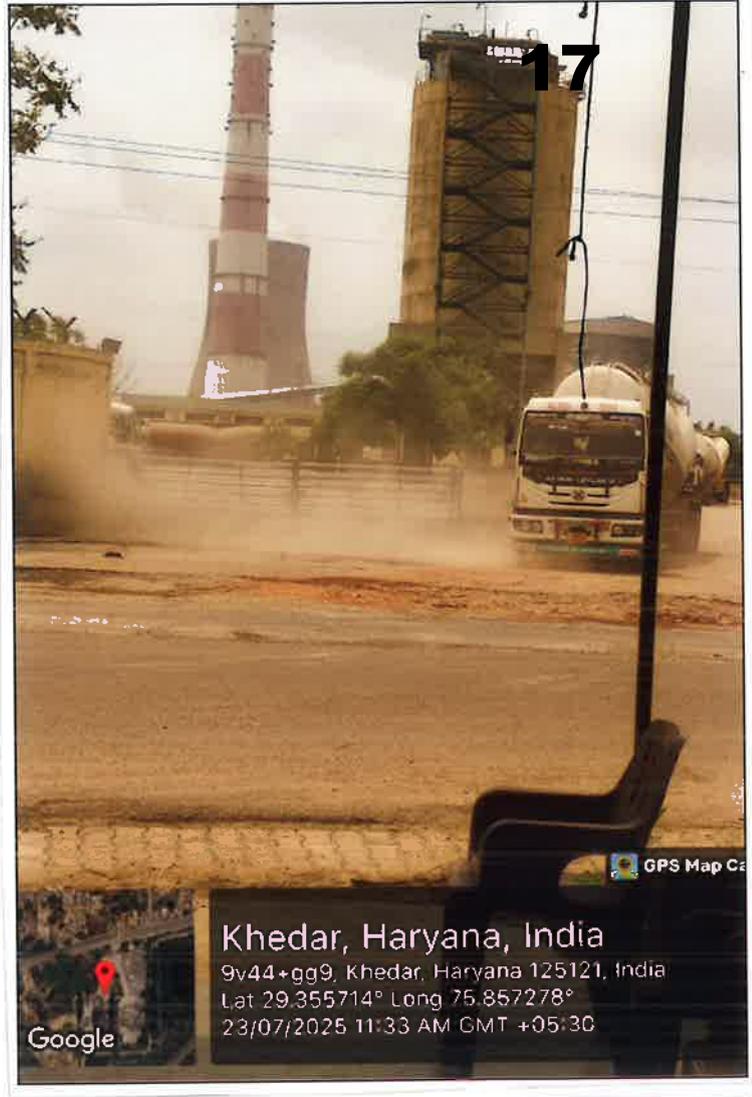


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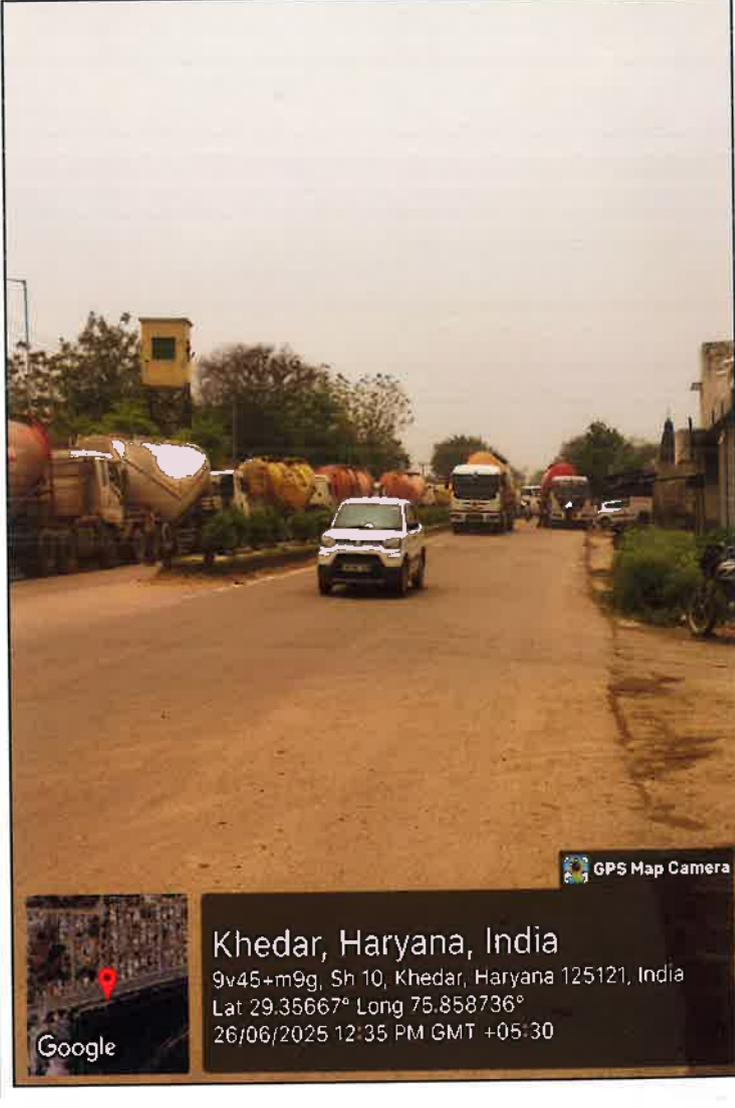
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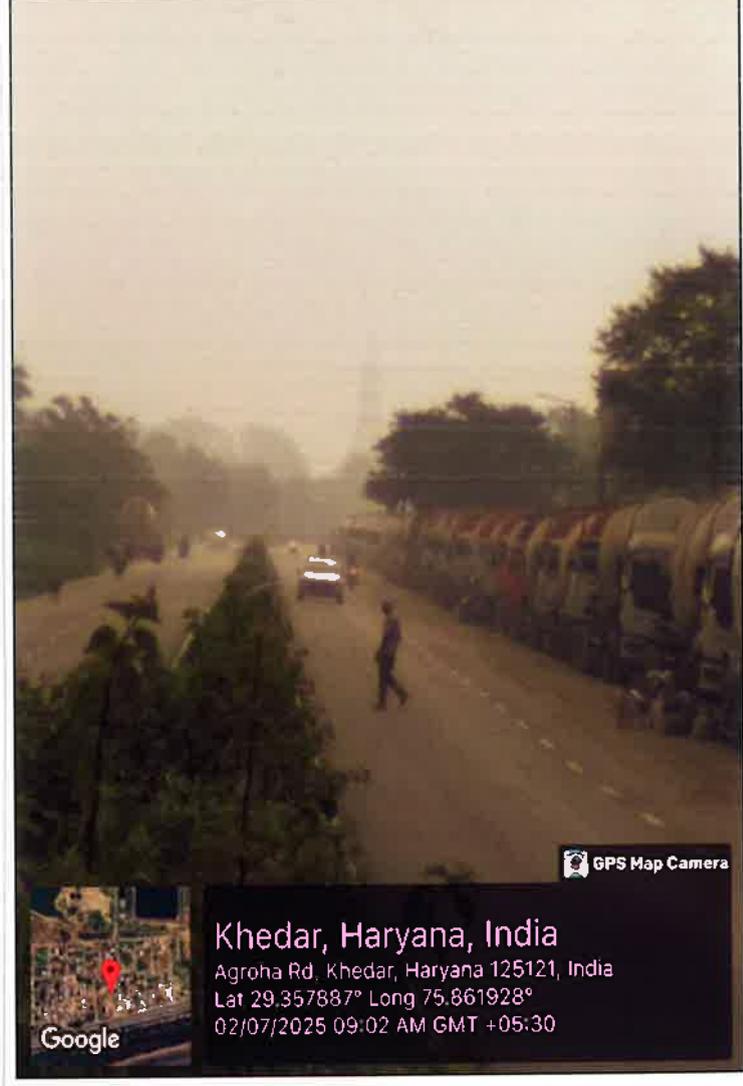
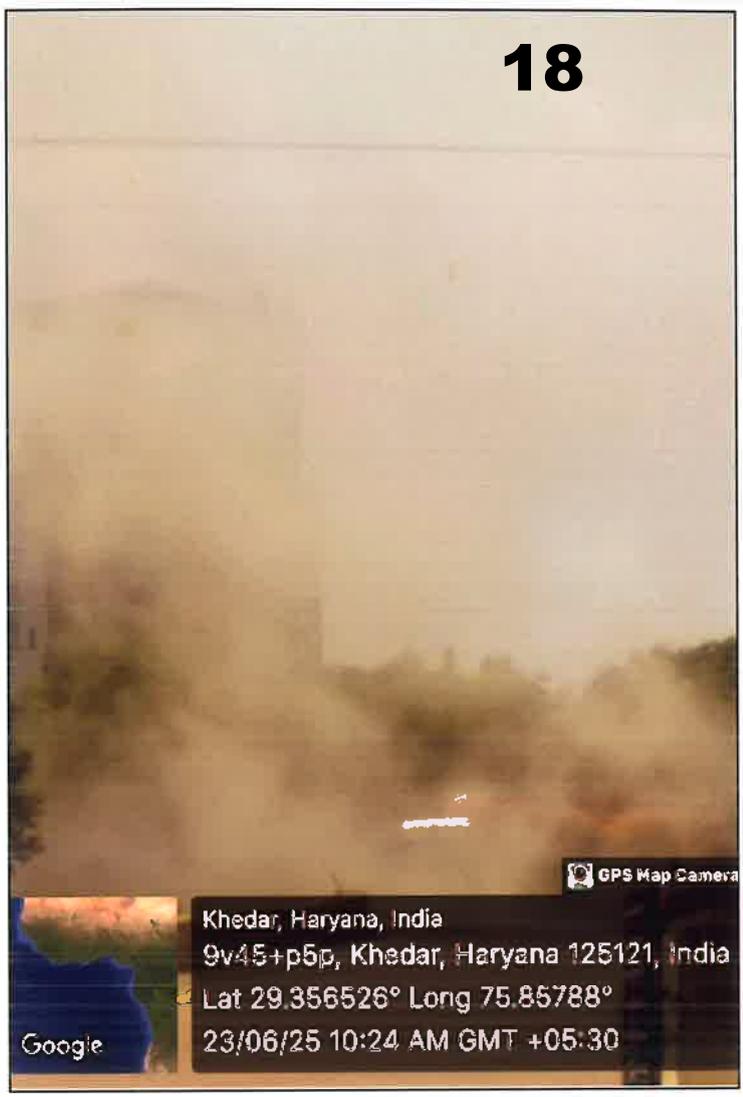
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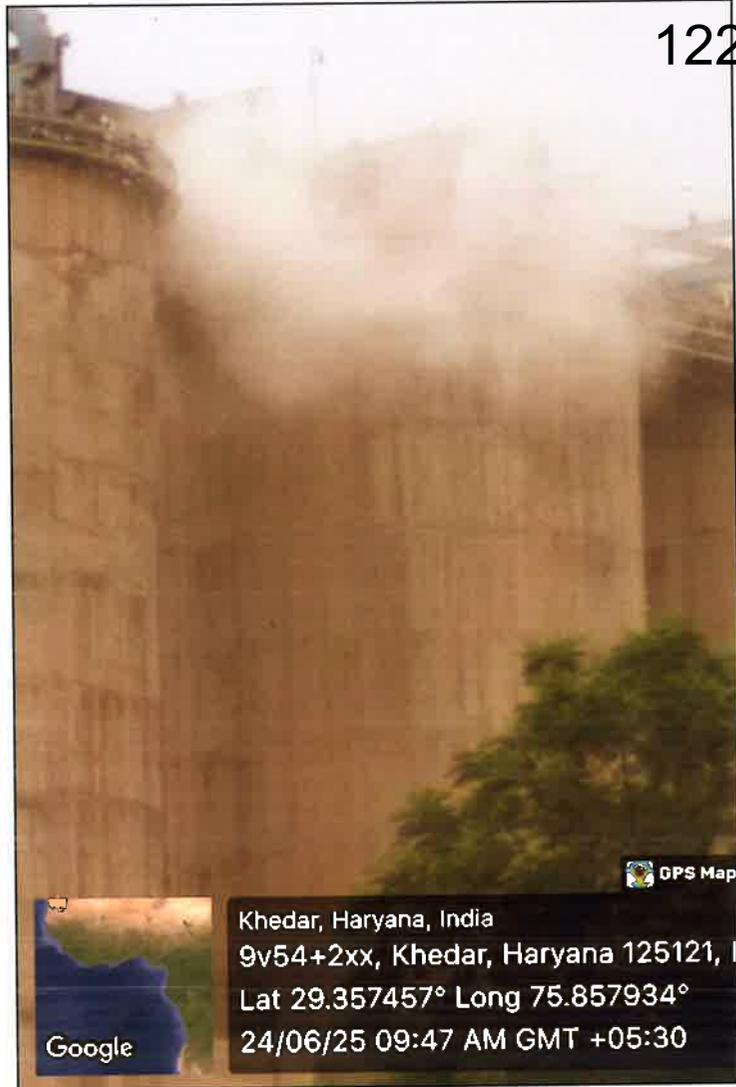
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GPS Map



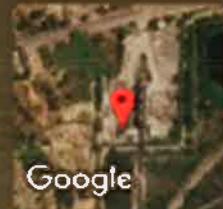
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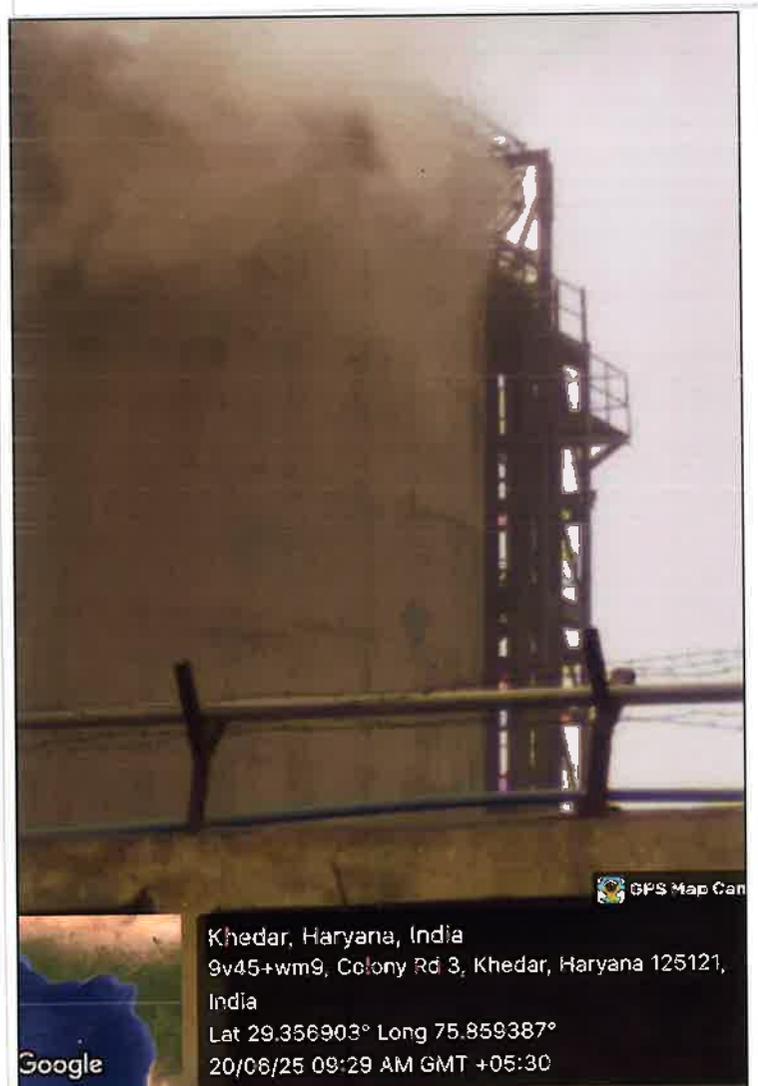


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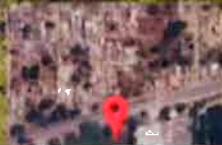
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 9v44+gg9, Khedar, Haryana 125121, India

20



GPS Map Camera



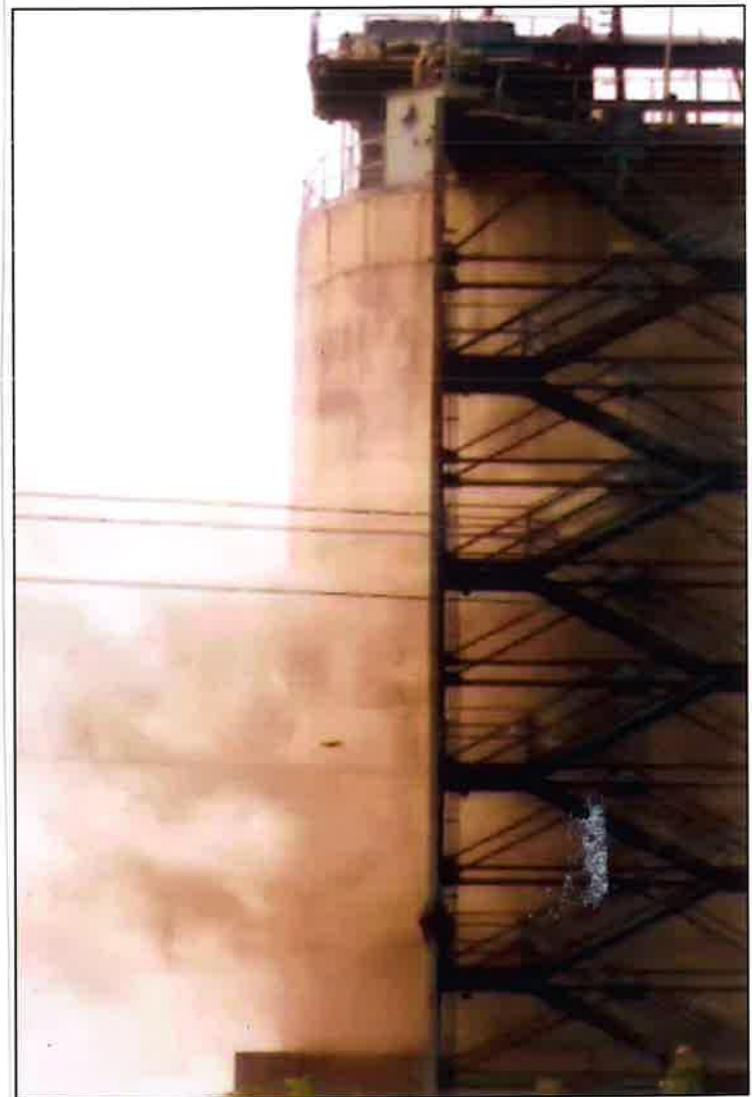
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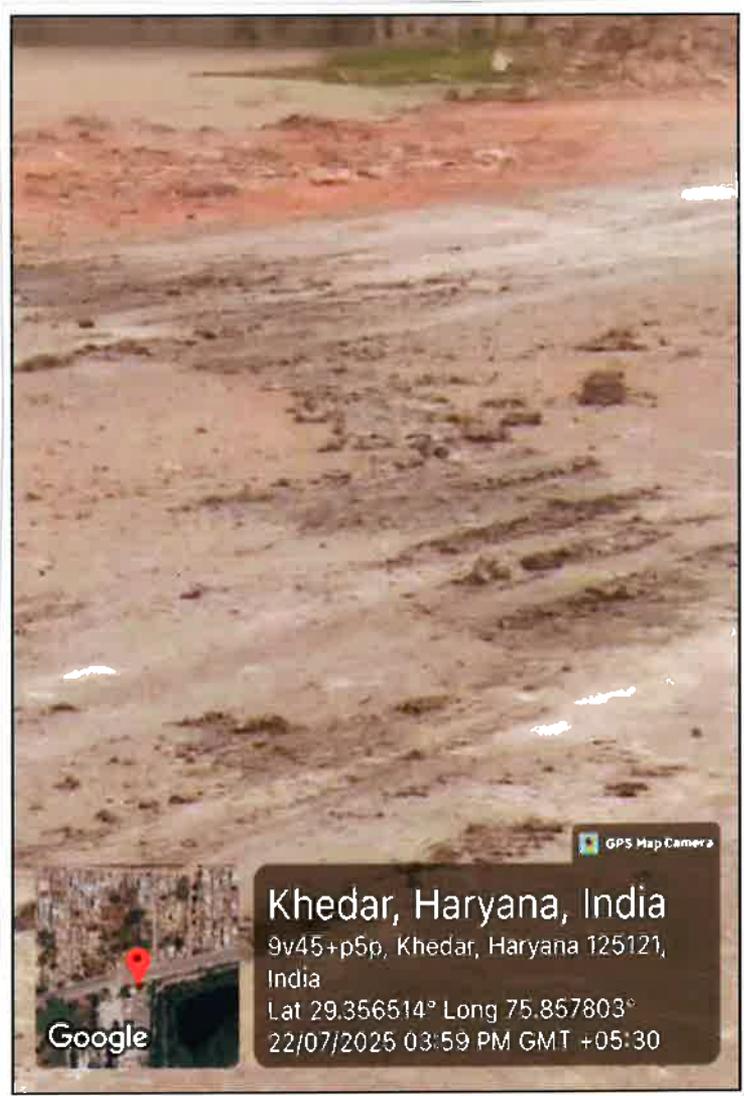
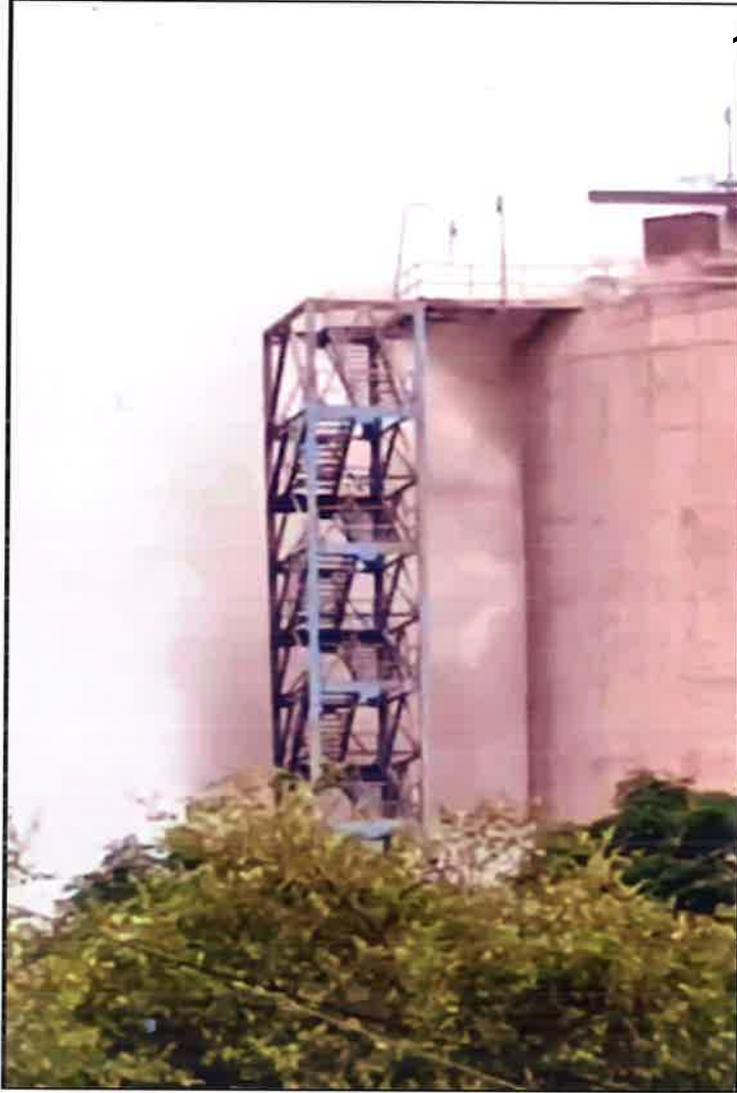


GPS Map Camera



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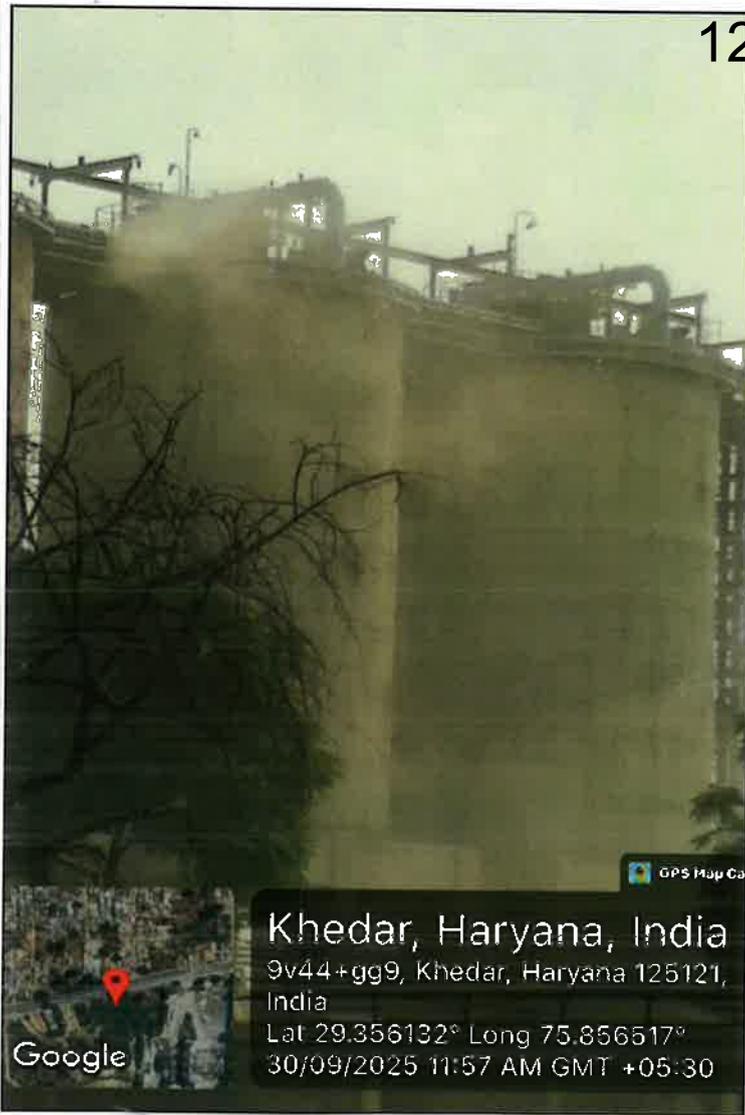
GPS Map Camera



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 9v45+p5p, Khedar, Haryana 125121,
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125



GPS Map Ca

Khedar, Haryana, India

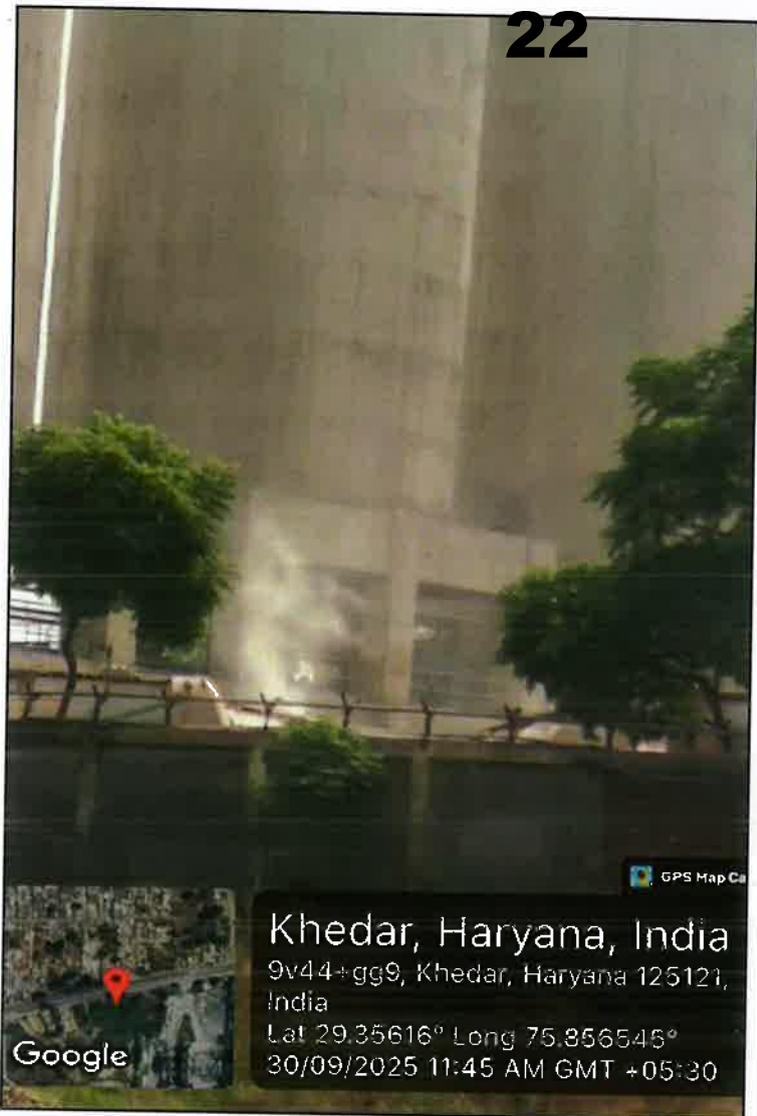
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22

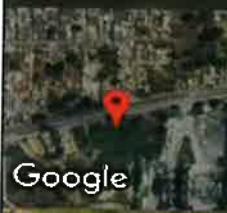


GPS Map Ca

Khedar, Haryana, India

9v44+gg9, Khedar, Haryana 125121, India

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GPS Map Ca

Khedar, Haryana, India

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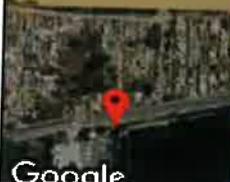


GPS Map Ca

Khedar, Haryana, India

9v45+p5p, Khedar, Haryana 125121, India

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Google

126



GPS Map Ca



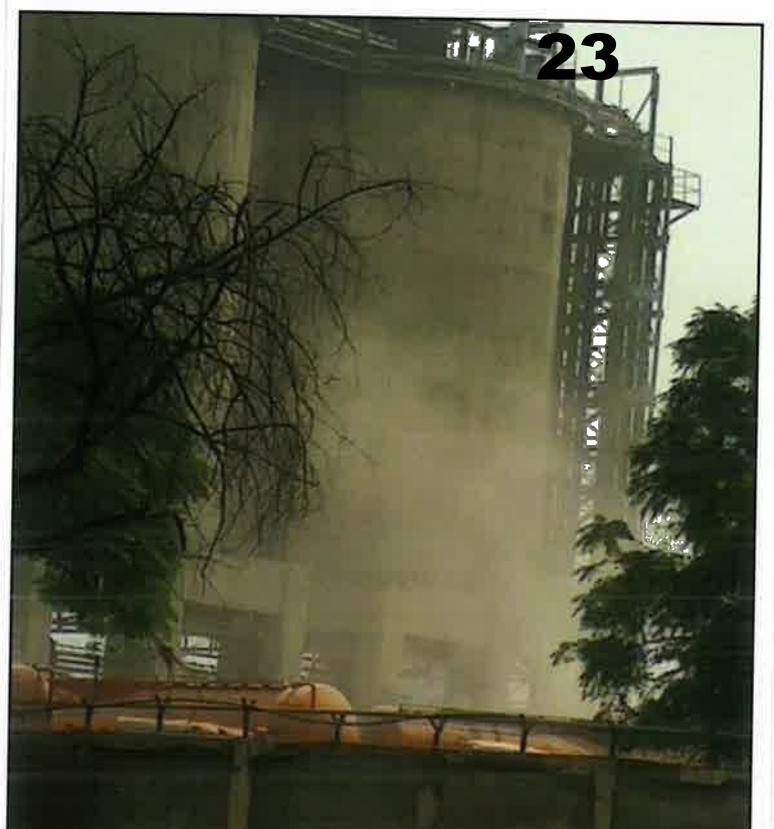
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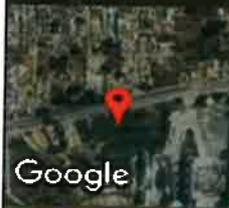
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23



GPS Map Ca



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Khedar, Haryana, India

9v44+gg9, Khedar, Haryana 125121, India

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GPS Map Ca



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Khedar, Haryana, India

9v45+m9g, Sh 10, Khedar, Haryana 125121, India

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GPS Map Ca

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Google



GPS Map Ca

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GPS Map Ca

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Google



GPS Map Ca

Khedar, Haryana, India

9v45+p5p, Khedar, Haryana 125121, India

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Google



GPS Map Ca



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Khedar, Haryana, India
 9v45+m9g, Sh 10, Khedar, Haryana
 125121, India
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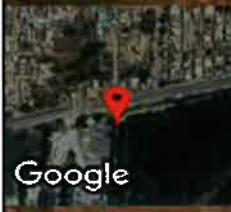


Google

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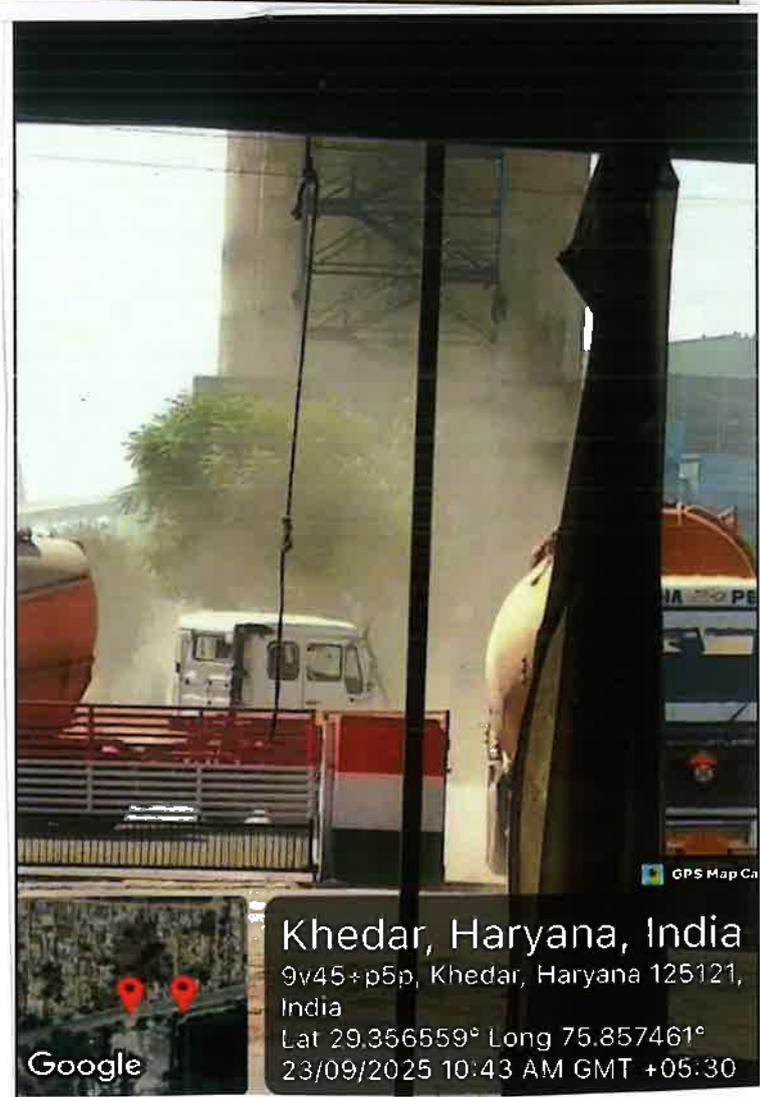


GPS Map Ca



Google

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GPS Map Ca



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Khedar, Haryana, India
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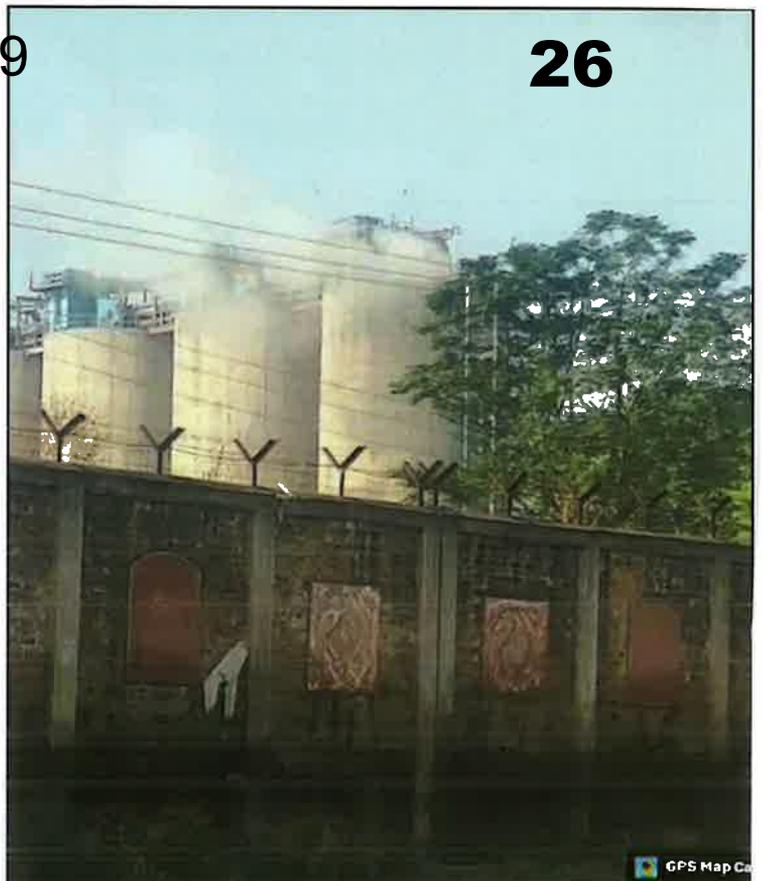


GPS Map Ca



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9v45+p5p, Khedar, Haryana 125121, India
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Google



GPS Map Ca



Khedar, Haryana, India
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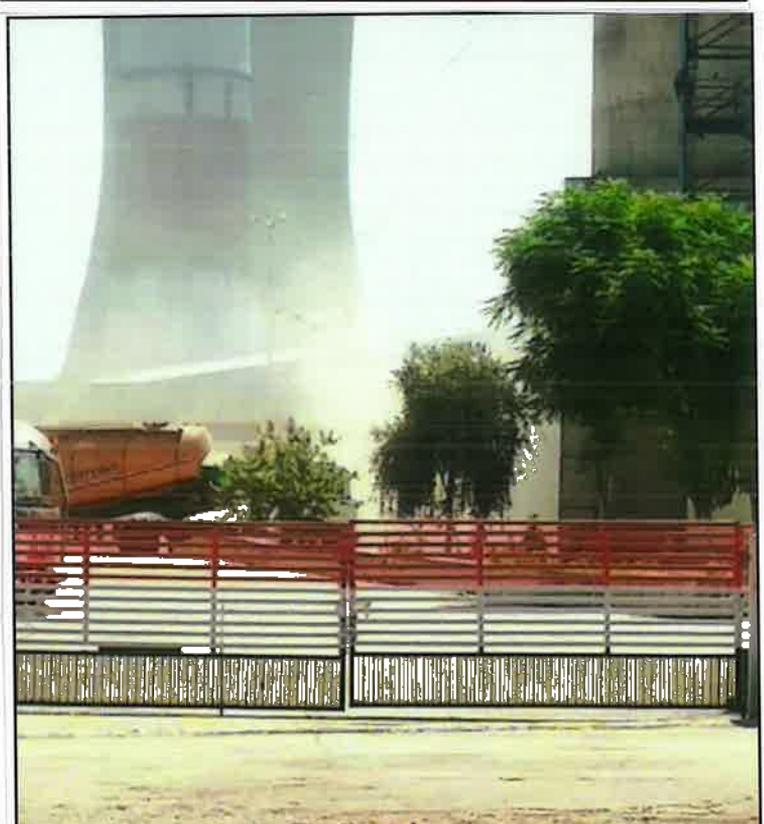


GPS Map Ca



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GPS Map Ca



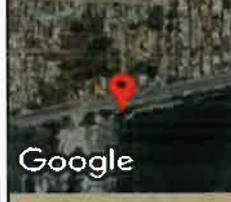
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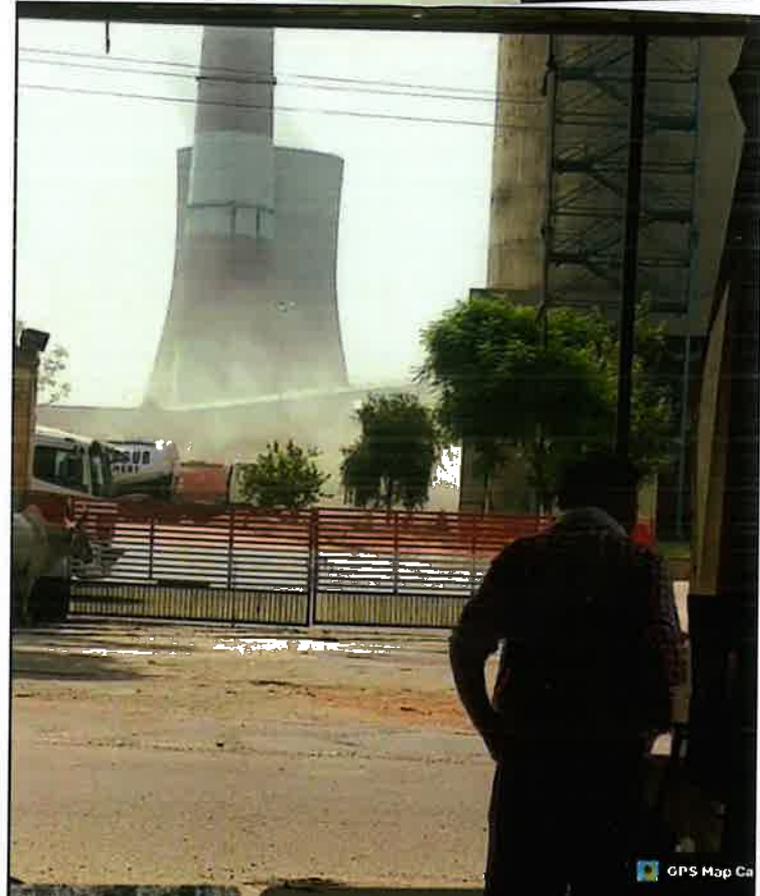
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Khedar, Haryana, India
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Khedar, Haryana, India
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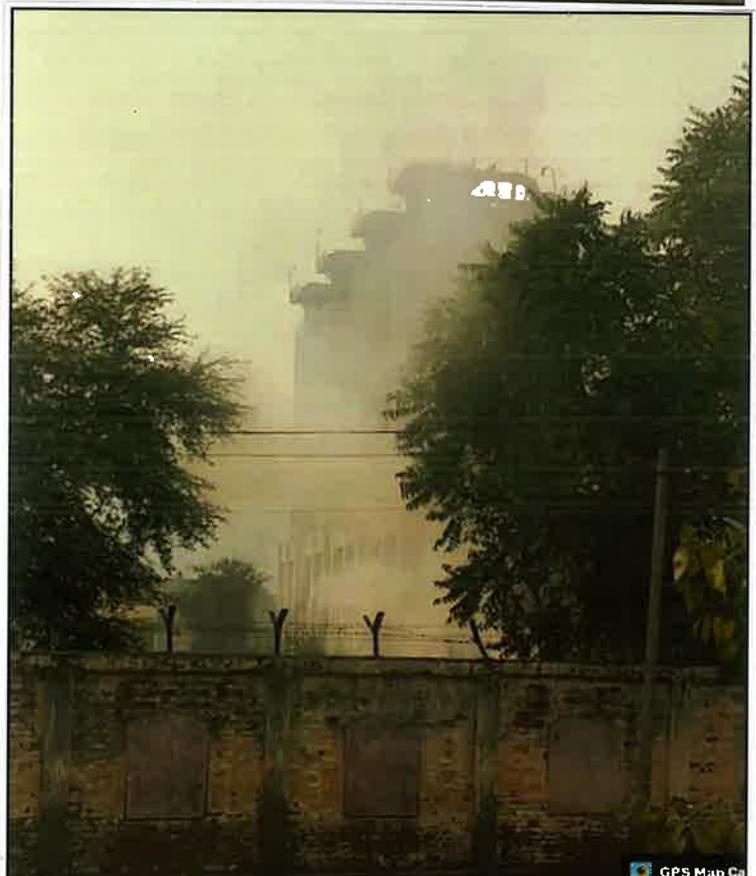
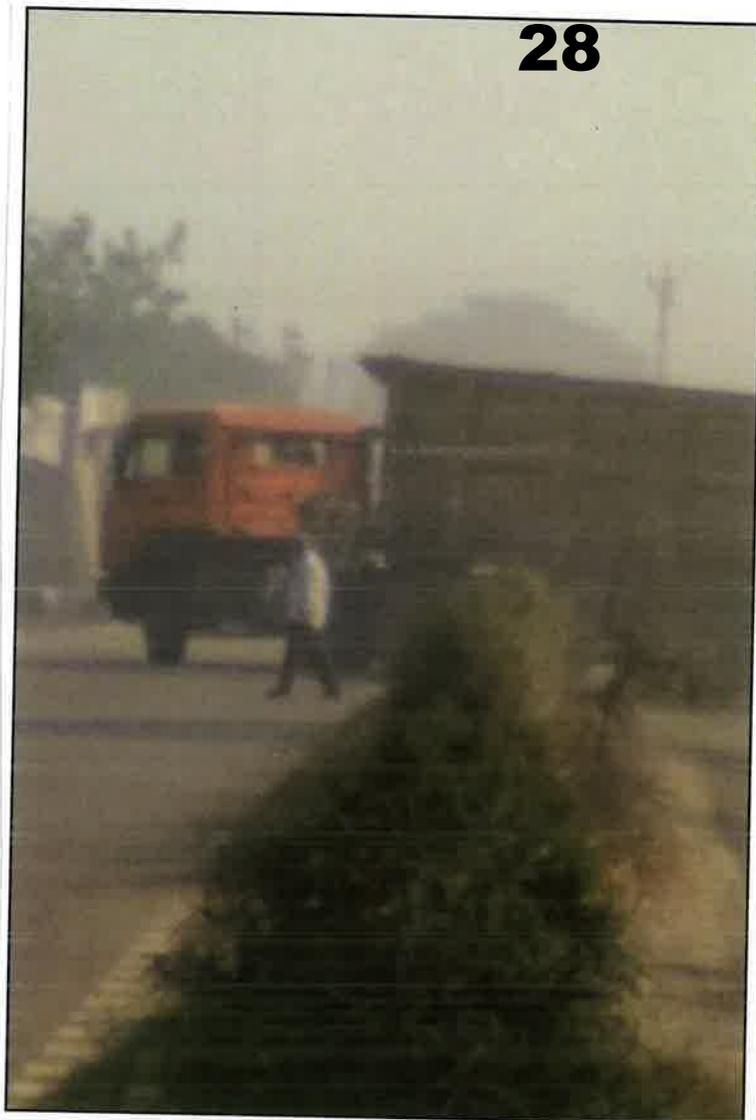
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131



28



GPS Map Ca

Khedar, Haryana, India
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Google

GPS Map Ca

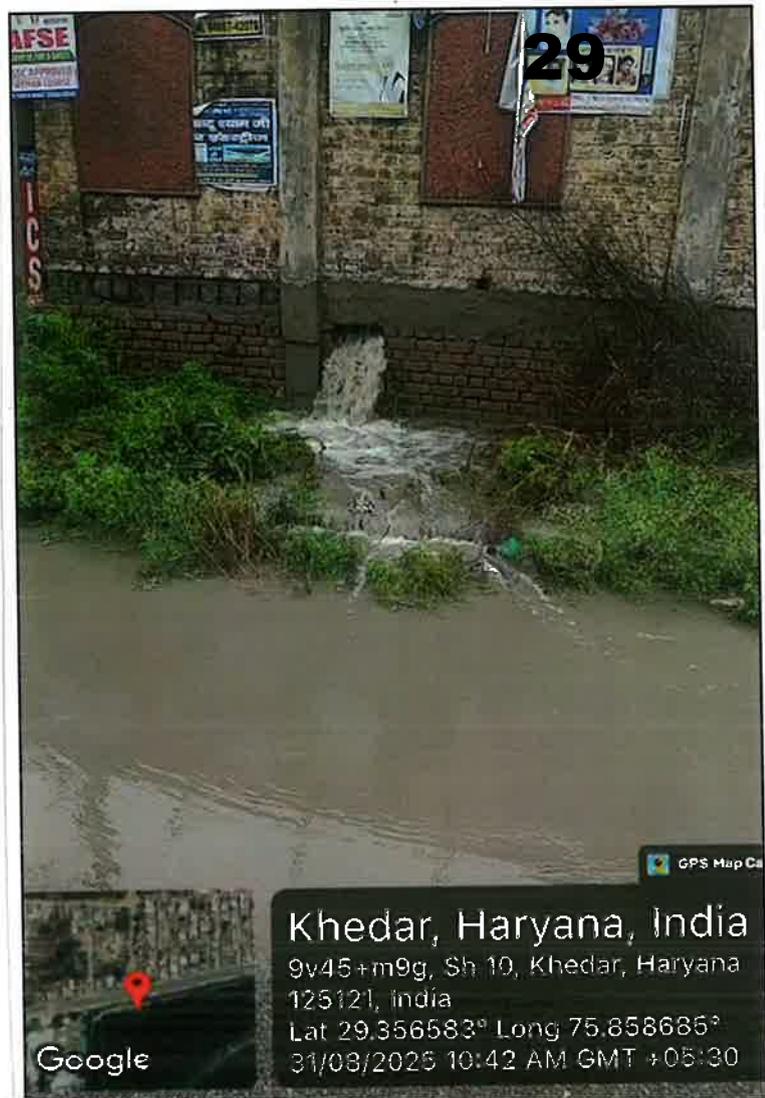
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Khedar, Haryana, India
 9v46+q2w, Khedar, Haryana 125121, India
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Khedar, Haryana, India
 9v46+q2w, Khedar, Haryana 125121, India
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Khedar, Haryana, India
 9v46+q2w, Khedar, Haryana 125121, India

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GPS Map Ca

Khedar, Haryana, India

9v45+p5p, Khedar, Haryana 125121, India

Lat 29.356526° Long 75.857931°

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